

(b) if so, whether 'a formal licence has been issued; and

(c) what is the estimated cost of this factory?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL, MINES AND HEAVY ENGINEERING (SHRI P. C. SETHI): (a) No, Sir.

(b) Does not, as yet, arise.

(c) The estimated cost of the factory as furnished by the party is of the order of Rs. 2.5 crores.

PAPERS LAID ON THE TABLE

THE OFFICERS OF PARLIAMENT (ADVANCES FOR MOTOR CARS) AMENDMENT RULES, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (DR. MONO MOHAN DAS): Madam, on behalf of Shri Satyanarayan Sinha, I beg to lay on the Table, under subsection (2) of section 11 of the Salaries and Allowances of Officers of Parliament Act, 1963, a copy of the Department of Parliamentary Affairs Notification G.S.R. No. 1566, dated the 19th September, 1963, publishing the Officers of Parliament (Advances for Motor Cars) Amendment Rules, 1963. [Placed in Library. See No. LT-1966/63.]

NOTIFICATIONS UNDER THE COPYRIGHT ACT, 1957

DR. MONO MOHAN DAS: I also lay on the Table, under section 43 of the Copyright Act, 1957, a copy each of the following Notifications of the Ministry of Scientific Research and Cultural Affairs:—

- (i) Notification S. O. No. 2731, I dated the 18th September, 1963, publishing the International Copyright (Fifth Amendment) Order, 1963.
- (ii) Notification S. O. No. 3056, dated the 23rd October, 1963, publishing the International

Copyright (Sixth Amendment) Order, 1963. [Placed in Library. See No. LT-1934/63 for (i) and (ii).]

TARIFF COMMISSION REPORT (1963) re. PROTECTION TO DIESEL FUEL INJECTION EQUIPMENT INDUSTRY

THE MINISTER OF INDUSTRY (SHRI N. KANUNGO): With your permission, Madam, on behalf of Shri Manubhai Shah, I lay on the Table, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, a Copy each of the following papers:—

- (i) Report (1963) of the Tariff Commission on the continuance of protection to the Diesel Fuel Injection Equipment Industry.
- (ii) Government Resolution No. 8(2)-Tar/63, dated the 25th November, 1963.
- (iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section. [Placed in Library. See No. LT-1935-63 for (i) to (iii).]

NOTIFICATIONS UNDER THE DEFENCE OF INDIA ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVIS): Madam, I lay on the Table, under section 41 of the Defence of India Act, 1962, a copy each of the following Notifications of the Ministry of Home Affairs:—

- (i) Notification G.S.R. No. 1618, dated the 4th October, 1963, publishing the Defence of India (Tenth Amendment) Rules, 1963.

- (ii) Notification G.S.R. No. 1759, dated the 8th November, 1963, publishing the Defence of India (Eleventh Amendment) Rules, 1963.

[Placed in Library. See No. LT-1936/63 for (i) and (ii).]

ALLOTMENT OF TIME FOR CONSIDERATION OF THE INCOME-TAX (AMENDMENT) BILL, 1963

THE DEPUTY CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules 'of Procedure and Conduct of Business in the Rajya Sabha, the Chairman has allotted one hour for the completion of all stages involved in the consideration and return of the Income-tax (Amendment) Bill, 1963, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

MOTION RE. COMMITTEE ON PUBLIC UNDERTAKINGS—continued.

SHRI S. N. MISRA (Bihar): Madam Deputy Chairman, I come to participate in the debate at a stage when I have to content myself as a residuary legatee, for I find that much of the ground has been covered already by now.

I have listened with respectful attention to the debate that has taken place during the course of the last two days, and I must say that the list of functions of the proposed Committee, which rears its head from the debate, is so extensive and formidable that it is bound to send a tremor down the spine of any group of persons, may it be a group of 15 Members of Parliament. I have been wondering how such a small group of persons, Mem-

bers of Parliament, who have innumerable claims on their time and energy can be expected to fulfil their functions fully and efficiently. Even an 'Economic Parliament', that was suggested by the Webbs in U.K. in the twenties, could not perhaps be expected to be equal to the functions which have been prescribed by hon. Members. When the hon. Member, Shri Bhupesh Gupta, was mentioning a number of things to be considered by this Committee, I was reminded of what Lenin is reported to have said of Stalin: "This cook will prepare too hot a broth". And that is what I have always found when the hon. Member, Shri Bhupesh Gupta, had to say something about a subject of this kind.

The Committee, in all conscience, is going to tread on a very delicate and sensitive ground and I have no doubt it would require all the sympathies we can muster. It is going to be no easy task for the Committee to strike a balance between accountability and autonomy of public undertakings. This Committee has nothing to look forward to by way of tradition, convention or experience in the matter, Nor has it anything to look forward to by way of any criteria or formula by which it can assess the working of a public enterprise. The Committee would, indeed, require endless research and experimentation and also resources in pragmatism to evolve such criteria. To my mind, it would be better if the Committee suffered in reputation on account of its generosity than allow it to be said that because of its harsh and restrictive practices and methods it crippled the growth of the sapling which required all the nurture and solicitude we could bring to bear on it. The crucial thing is to understand—this point has been generally missed during the course of the debate—the peculiar characteristics of a productive enterprise and, more so, of the corporate personality. I shall return to this point a little later and deal with it at some length.